119

(b) if so, the steps taken to check such fraudulent activities and to ensure that the licences are properly utilised?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF ELECTRONICS (SHRI K.C. PANT): (a) and (b) No, Sir.

The position regarding the implementation of licences issued by Government for several electronic items is as hereunder:

As can be seen from 1 he above, the posi-

Name of the item	No. of licences issued	No. implemen- ted
1. Radio		
Receivers	. 16	15
Record		
Players	. 4	3
3. Public Addre	ess	
equipment	. 5	4
4. T.V. Sets	. 5	4

tion is certainly satisfactory in respect of the above items. In regard to Tape Recorders, no licences to this large-scale sector have yet been given, although letters of intent have been issued to 14 units in the organised sector; none of these, however, have so far come to the stage of issue of industrial licence.

Government are, however, keeping a close watch on the progress made towards speedy implementation of the licences issued to various parties.

INDUSTRIAL GROWTH IN EASTERN REGION

718. SHRI SITARAM KESRI: Will the Minister of INDUSTRIAL DEVELOP-MENT AND SCIENCE AND TECHNO-LOGY be pleased to state:

- (a) whether Government are aware of the concern expressed by the Industrial Development Bank of India about the lack of industrial growth in the eastern region;
 - (b) if so, the reason:; therefor; and
- (c) whether special plans would be drawn up to step up the industrial growth in the region?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT (SHRI Z.R. ANSARI): (a) No

to Questions

(b) and (c) Do not arise.

SETTING UP OF NEW UNITS BY STATE INDUS-TRIAL DEVELOPMENT CORPORATIONS 719. SHRI K.P.SINGH DEO: SHRI LOKANATH MISRA SHRI DEBANANDA AMAT SHRI M.K. MOHTA : SHRI CHANDRAMOULI JAG-

ARLAMUDI : SHRI SUNDAR MANI PATEL: Will Minister the INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY pleased to state:

- (a) whether Government have revised its policy regarding State Industrial Development Corporations putting up new units;
 - (b) if so, the details thereof; and
- (c) the extent to which Industrial Development in the country is likely to be boosted consequently?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMA-NIAM): (a) to (c) A statement is attached. (below)

STATEMENT

Instructions were issued to State Corporations in March, 1969 in regard to the manner of association of private entrepreneurs in the projects set up by them. These instructions were revised in February, 1971. The instructions provide that the State Corporations might invite public financial institutions to participate in share capital of industrial ventures undertaken by them and if the shares held by the Corporations together with the financial institutions amounted to more than 50%, there would be no objection to the rest of the shares being taken by private parties. In case, however, such financial institutions do not participate in the share capital, the association of private capital will be subject to the condition that the Corporation itself holds not less than 26% of the paid up equity capital. It has also been laid down that no individual private entrepreneur or business group should have a share of more than

25% in the equity capital. Prior permission of the Central Government would be required if an equity share holding larger than 25% is proposed to be given to an entrepreneur or if one of the larger houses or foreign majority companies is to be associated in the undertakings. After the announcement of the recent changes in industrial policy, State Corporations have been advised further as under :-

Written Answers

- (i) The association by State Government or Corporations established by them with undertakings which by themselves, or in inter-connection with other undertakings, have assets over Rs. 20 crores, will be subject to the same policies and procedures as for larger industrial houses as indicated above.
- (ii) Undertakings, which by themselves, or-in inter-connection with other undertakings have assets over Rs. 20 crores will not be permitted to associate themselves with State Government undertakings or Corporations in industries from which they are precluded on their own.
- (iii) In all joint sector units, Government will have to ensure for itself an effective role in guiding policies, management and operations with the actual pattern and mode being decided as appropriate in each

The instructions issued to the State Industrial development Corporations are intended to facilitate, in greater measure, the promotional role of these Corporations in Developing industries in their respective areas.

BAN ON CREATION OF POSTS IN P & T DEPARTMENT

720. DR. K. MATHEW KURIAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it has been decided to exempt the Posts and Telegraphs Department offices from the ban on creation of posts as the department is primarily an essential services organisation?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : Operational posts and posts sanctioned in accordance with the specific and approved

yardsticks in offices other than the P&T Directorate and Circle and Administrative offices are already exempt from the purview of ban on creation of posts. Majority of sections in Circle Offices and Telephone Districts have also been exempted from the operation of ban and the question of extending the exemption from the purview of ban in the remaining Administrative offices of General Manager, T&D Circle, Jabalpur. Regional Directors of Telegraph Traffic and Chief Controller of Telegraph Stores, is also under consideration.

DRAFT PLAN FOR TAMIL NADU

721. SHRI THILLAI VILLALAN:

SHRI S. SIVAPRAKASAM:

Will the Minister of PLANNING be pleased to state:

- (a) whether Government have received the draft plan for Rs. 1300 crores formulated by the State Planning Commission of the Tamil Nadu; and
- (b) if so, the reaction of Government in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) : (a) The Fifth Five year Plan has not been received from the Government of Tamil Nadu. However, in the Draft Perspective Plan Frame prepared by the State Planning Commission of Tamil Nadu, the size of the Fifth Plan of the State was indicated as Rs. 1300 crores.

(b) A note has been taken of the Draft Perspective Plan frame. No decision can, however, be taken on the estimates contained therein till a draft plan is received from the Government of Tamil Nadu for the Fifth Plan period.

आकाशवाणी की प्रोग्राम स्टाफ ऐसोसिएशन का कन्वेन्शन

722. श्री भूपेन्द्र नारायण मंडल: क्या सचना और प्रसारण मंत्री यह बताने की क्रपा करेंगे कि :

(क) क्या 14 अप्रैल, 1972 को आकाश-वाणी की प्रोग्राम स्टाफ एसोशिएशन का कोई कन्वेन्शन हुआ था;